

Central Administrative Tribunal
Principal Bench: New Delhi
CP No. 67/2000 In
OA No. 507/96

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New Delhi this the 16th day of February, 2000

Hon'ble Mr. Justice V. Rajagopala Reddy, VC (J)
Hon'ble Mr. M.P. Singh, Member (A)

Smt. Bala Devi,
W/o Shri Satpal,
R/o Jhuggi No. 1035,
Durga Basti,
Khehar Pass,
Delhi.

...Petitioner

(By Advocate: Shri D.K. Sehgal)

Versus

1. NCT of Delhi
through the Chief Secretary Omesh Sehgal,
5-Ali Pur Road,
Delhi-110 054.
2. The Directorate of Transport,
NCT of Delhi,
through the Director/
Commissioner, R.P. Rai,
5/9, Under Hill Road,
Delhi-110 054.
3. L.G. secretariat,
Administrative Officer, B.R. Bhardwaj,
Govt. of NCT of Delhi,
6, Raj Niwas, Delhi-110 054

...Respondents

ORDER (Oral)

By Reddy, J.:-

In the order passed in the OA-507/96, a direction was given to the respondents to consider the petitioners for appointment as casual labourer in case work of casual labourer becomes available, in preference over juniors and outsiders.

It is the case of the petitioner that there are two vacancies to which the petitioner can be appointed but he complains that the respondents are not considering the petitioner. There is no averment

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✓ in the counter ~~area~~ ^{for} though the respondents were taking steps to fill up those two vacancies by appointing the juniors to the petitioner. Unless we are satisfied, prima-facie that the respondents are committing a Contempt of Court by not complying with the orders of the Tribunal, we will not ^{be} right in issuing notice to the respondents in the contempt proceedings. ~~We have not~~ ^L
 Unfortunately, ^{No such} such material ^{is} placed before us to ^{have} ~~get~~ within the prima-facie satisfaction in this regard.

In the circumstances, C.P. dismissed. It is, however, open to the petitioner to move an application afresh in case such material is available. No costs.


 (M.P. Singh)
 Member (A)


 (V. Rajagopala Reddy)
 Vice-Chairman (J)

cc.